

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8244 of 2021

Vishwanath Kumar @ Vishwanath Saw... .. Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Abhay Kumar Chaturvedi, Advocate

For the Opposite Party : Mr. Jitendra Pandey, A.P.P.

2/08.09.2021 Heard the parties.

The petitioner is an accused in connection with Gola P.S. Case No. 13 of 2021.

The marriage of the daughter of the informant was solemnized with the petitioner on 19.11.2017. It has been alleged that there was a demand of Rs. one lac. On 17.05.2020, the informant came to know that her daughter has sustained burn injuries. She was discharged from the hospital. When she came back to her matrimonial house, torture once again started. It has further been alleged that on 09.07.2020 an information was received that his daughter had died and she was also cremated.

The cremation was done in presence of the informant as stated by the independent witnesses. It further appears that the complaint case has been lodged after a considerable delay of 5 months. The petitioner is in custody since 05.02.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Ramgarh in connection with Gola P.S. Case No. 13 of 2021.

(Rongon Mukhopadhyay, J)